

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER:878/99
TUESDAY THIS THE 22nd DAY OF APRIL, 2003

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

Yeer Pal,
s/o Sri Radhey Shyam Yadav,
a/a 25 years,
r/o Sanjay Nagar
near R.K.Convent School,
Ashok Vihar Bareilly,
Presently working as Casual Labour
under S.D.O..(Phones)
Cantt. Bareilly Cantt.

..Applicant.

Versus

1. Union of India through the
Secretary Telecommunication
Ministry of Telecommunication
Govt. of India, Sanchar Bhawan,
New Delhi.

2. The Telecom District Manager(TDM)
The Office of the Telecom District
Manager, C.T.O, Compound,
Bareilly Cantt. (U.P.).

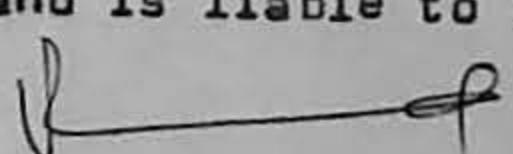
3. The Sub- Divisional Officer (Phones)
The Office of the S.D.O. (Phones)
C.T.O Compound Cantt,
Bareilly, U.P.

..... Respondents.

By Advocate:-Shri Amit Sthalekar

O R D E R

By this O.A applicant has prayed for a direction
to respondent no. 3 not to terminate Casual Service
of the applicant and to withdraw the verbal order
given on 3-8-1999. He has also prayed for grant of
for
temporary status and further/regularisation of
Casual Services as Group-D employee. It is not
disputed that telecommunication department has been
converted into Bharat Sanchar Nigam Limited and
services of Group 'C' and 'D' employees have been
absorbed in the corporation. Counsel for the
respondents submitted that this O.A. is not legally
maintainable and is liable to be rejected. In respect



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of this newly created corporation, Central Government has not issued any notification under section 14(2) of Administrative Tribunals Act, 1985, conferring the jurisdiction on this Tribunal to hear the disputes against Bharat Sanchar Nigam Limited.

2. Considering the aforesaid aspect though the counsel for the applicant has sent illness slip, as the O.A is not maintainable, it is liable to be disposed of finally as not maintainable.

3. The legal position in this regard has been well settled by Judgments of Division Bench of Delhi High Court in the case of Shri Ram Gopal Verma Vs. U.O.I. and Others reported in 2002(1) SLJ 352 and Bombay High Court in the case of B.S.N.L. Vs. A.R.Patil and others reported in 2002(3) ATJ 1.

4. The O.A is accordingly rejected as not maintainable. The applicant may make his grievance before appropriate forum. No order as to costs.


Vice Chairman

Shukla/